

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SCO 147-148, SECTOR 17-C, CHANDIGARH – 160 017

SINGLE MEMBER BENCH
COURT NO. II

APPLICATION NO. ST/Misc/60403/2018
APPEAL NO. ST/61094/2018-[SM]

Date of hearing/decision: 05.09.2018

CCE & ST, Ludhiana : Appellant(s)

VS

M/s Gurcharan Singh and Co. Owners : Respondent(s)

Appearance:

Present for the Appellant(s): Sh. A.K. Saini, A.R.

Present for the Respondent(s): None

CORAM:

Hon'ble Mr. Devender Singh, Member (Technical)

FINAL ORDER NO. 62856/2018

Per : Devender Singh

The Revenue has filed this miscellaneous application for withdrawal of their appeal under the litigation policy and the CBEC circulars issued under that policy.

2. Taking into consideration the prayer made by the Revenue in their application, the miscellaneous application for withdrawal of appeal is allowed and the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

(Devender Singh)
Member (Technical)